

RJ No. 12/2022

High Court of Karnataka
Bengaluru
Dated 24.02.2022

CIRCULAR

The Hon'ble Chief Justice has ordered that in view of Section 2(e)(ii) of the Arbitration and Conciliation Act, a challenge to an award in an International Commercial Arbitration can be made before the Hon'ble High Court of Karnataka and accordingly has constituted a Commercial Division Under Section 4(1) of the Commercial Courts Act, 2015, consisting of Single Judge at the Principal Bench at Bengaluru and Benches at Dharwad and Kalaburagi.

The proceedings filed Under Section 34 of the Arbitration and Conciliation Act, 1996, as regards the challenge to an International Commercial Arbitral Award before the Commercial Division shall be classified as **COM.S**.

All proceedings filed Under Section 34 of the Arbitration and Conciliation Act, 1996 as regards the challenge to an International Commercial Arbitral Award which is classified as **COM.S**, all proceedings seeking for execution of an International Commercial Arbitral Award which is classified as **AP.EFA** and all proceedings seeking Interim Measures in respect of International Commercial Arbitration which is classified as **AP.IM** shall be posted before the Commercial Division consisting of Single Judge at Principal Bench at Bengaluru and Benches at Dharwad and Kalaburagi.

Therefore, the Officers and officials working in the Filing Counter, Scrutiny Branches and Pending Branches of the Principal Bench at Bengaluru and Benches at Dharwad and Kalaburagi are

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hereby directed that henceforth all proceedings filed Under Section 34 of the Arbitration and Conciliation Act, 1996 as regards the challenge to an International Commercial Arbitral Award which is classified as **COM.S**, all proceedings seeking for execution of an International Commercial Arbitral Award which is classified as **AP.EFA** and all proceedings seeking Interim Measures in respect of International Commercial Arbitration which is classified as **AP.IM** shall be posted before the Commercial Division consisting of Single Judge at Principal Bench at Bengaluru and Benches at Dharwad and Kalaburagi.

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-

**(K.S.BHARATH KUMAR)
REGISTRAR (JUDICIAL)**

To:

1. The Additional Registrar General/ Additional Registrar (Judicial), High Court of Karnataka at Dharwad and Kalaburagi Benches, for necessary action and circulation among the concerned staff.
2. The Central Project Co-ordinator (CPC), with a request to webhost the circular.
3. The Joint Registrars/Deputy Registrars of Scrutiny, Pending Branches, Board Branch and Filing Counter.
4. The Assistant Registrars/Section Officers of Scrutiny, Pending Branches, Board Branch and Filing Counter, for circulation amongst the staff members with an instruction to strictly follow the above directions.
5. All Court Officers/Assistant Court Officers.
6. Notice Board.
7. Office Copy.